

मूल अधिनियम
की धारा 6 के
पश्चात् उपधारा
6-क का बढ़ाया
जाना

2-उत्तरांचल (उ०प्र० जोत चकबन्दी अधिनियम, 1953) अनुकूलन एवं उपान्तरण आदेश, 2002 में एक नई धारा 6-क का बढ़ाया जाना-उत्तरांचल (उ०प्र० जोत चकबन्दी अधिनियम, 1953) अनुकूलन एवं उपान्तरण आदेश, 2002 की धारा 6 के पश्चात् निम्नलिखित एक नयी धारा बढ़ा दी जायेगी, अर्थात्-

"6-क (1) धारा 4 की उपधारा (2) या धारा 4-क के अधीन अधिसूचना के प्रकाशन के पश्चात् और धारा 8 के अधीन कार्यवाही प्रारम्भ होने के पूर्व उत्तराधिकार के आधार पर नामान्तरण निर्विवाद मामले को चकबन्दीकर्ता द्वारा और अन्तरण के आधार पर निर्विवाद नामान्तरण के मामले को सहायक चकबन्दी अधिकारी द्वारा, ऐसी रीति से और ऐसी जांच के पश्चात् जैसी विहित की जाये, निपटाया जायेगा :

प्रतिबन्ध यह है कि धारा 8 के अधीन कार्यवाही प्रारम्भ हो जाने के पश्चात् इस धारा के अधीन किसी मामले को न तो ग्रहण किया जायेगा, न ही जारी रखा जायेगा और न ही निपटाया जायेगा।

(2) उपधारा (1) के अधीन किया गया कोई आदेश, धारा 9 के अधीन किसी आपत्ति को वर्जित नहीं करेगा।"

आज्ञा से,

आई० जे० मल्होत्रा,
प्रमुख सचिव।

No. 412/Vidhayee & Sansadiya Karya/2005
Dated Dehradun, January 27, 2005

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of The Uttaranchal (The U.P. Consolidation of Holdings Act, 1953) Adaptation and Modification Order, 2002 (Amendment) Bill, 2005 (Uttaranchal Adhiniyam Sankhya 02 of 2005).

As passed by the Uttaranchal Legislative Assembly and assented to by the Governor on 27-01-2005.

THE UTTARANCHAL (THE U.P. CONSOLIDATION OF HOLDINGS ACT, 1953)
ADAPTATION AND MODIFICATION ORDER, 2002 (AMENDMENT) ACT, 2005

(THE UTTARANCHAL ACT No. 02 OF 2005)

To further amend the Uttaranchal (The U.P. Consolidation of Holdings Act, 1953) Adaptation and Modification Order, 2002 in the context of Uttaranchal State

AN

ACT

Enacted by the State Legislative Assembly in the Fifty-fifth Year of the Republic of India :-

Short title,
Extent and
Commencement

1. (1) This Act may be called The Uttaranchal (The U.P. Consolidation of Holdings Act, 1953) Adaptation and Modification Order, 2002 (Amendment) Act, 2005.

(2) It extends to the whole of State of Uttaranchal.

(3) It shall come into force at once.

Addition of
a new section
6-A after
section 6 of
the Principal
Act

2. Addition of a new section in The Uttaranchal (The U.P. Consolidation of Holdings Act, 1953) Adaptation and Modification Order, 2002--After section 6 of The Uttaranchal (The U.P. Consolidation of Holdings Act, 1953) Adaptation and Modification Order, 2002, the following a new section shall be added, namely:-

"6--(1) After the publication of notification under sub-section (2) of section 4 or section 4-A, and before start of the proceeding under section 8, a case of undisputed mutation on the basis of succession shall be disposed of by a Consolidation Officer and on the basis of a transfer shall be disposed of by the Assistant Consolidation Officer, in such manner and after making such inquiry as may be prescribed:

Provided that no case shall be entertained, continued or disposed of under this section after start of the proceeding under section 8.

(2) An order made under sub-section (1) shall not be a bar to an objection under section--9."

By Order,

I. J. MALHOTRA,
Principal Secretary.

पी०एस०गू० (आर०ई०) 02 विधायी/26-2005-85+500 (कम्प्यूटर/रीजियो)।